

- (a) the number of proposals relating to road received from Government of Himachal Pradesh are still pending with the Central Government for the last 2-3 years;
- (b) the reasons for not providing funds for these roads;
- (c) whether it is a fact that proposals for Saini-Luhri, Anni-Banjar, aut-Bagidhar, Narkanda-Bagikhadralla-Sungri-Rohru and Hatkoti roads in Himachal Pradesh are pending with Central Government since 2008; and
- (d) if so, the reasons for delay in this regard?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI) : (a) and (b) Development and maintenance of National Highway is a continuous process. Proposals are sanctioned keeping in view the availability of funds and *inter-se* priority. Proposals received from the State Governments are accordingly processed and the proposals not approved are treated as lapsed. Therefore, there is no pendency.

(c) and (d) The State Government of Himachal Pradesh has submitted the proposal requesting the Ministry for declaration of Saini-Luhri-Anni-Banjar-Aut (Bagidhar) and Narkanda-Bagikhadralla-Sungri-Rohru-Hatkoti roads as new National Highways. The Ministry has declared Saini-Luhri-Anni-Banjar-Aut (Bagidhar) road as new National Highway. Declaration of new National Highway is a continuous process and stretches are declared as NH keeping in view the connectivity requirement, *inter-se* priority and availability of funds.

Multi-Pronged strategy to improve Road Safety

*302. SHRI A. ELAVARASAN : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) whether Government has urged the State Government to help work out a multi-pronged strategy to improve road safety as the country is having highest road fatalities globally;
- (b) if so, the details thereof;
- (c) whether there is a proposal to set up a Road Safety Fund at the State level by pooling 50 per cent of the penalties collected towards traffic violations to this fund; and
- (d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI) : (a) and (b) In order to work out a multi pronged strategy to improve road safety, the 12th meeting of National Road Safety Council (NRSC), the apex policy making body for road safety under the chairmanship of Minister, Road Transport & Highways had constituted five Working Groups on the Four Es of road safety viz.

(i) Education (ii) Enforcement (iii) Engineering (roads as well as vehicles) and (iv) Emergency care. A synthesis report of the recommendations of the Working Groups are circulated in the 13th meeting of the NRSC held on 29.02.2012. The State Government are to take the following measures to improve road safety :

1. Identification of top 25 black spots in the state which will be taken up for treatment by the Ministry.
2. Setting up of State Road Safety Councils and District Committees.
3. Setting up of road safety fund at State level including mechanism of diverting 50% penalties collected towards traffic violations in this fund.
4. Replication of Tamil Nadu model for implementation of Road Accident Data Management System (RADMS).
5. Developing emergency medical services by having a 24×7 call centre with a dedicated common telephone number backed by ambulances.
6. Action against over-loading, drunken driving and removal of liquor shops on NHs.
7. Enforcement of use of seat belt by four wheelers drivers and use of ISI helmets by two wheeler riders including pillion rider.
8. Road accident crash investigation.
9. Conspicuity of non-transport vehicles during night time by fixing retro-reflective tapes.
10. Accreditation of Institutes of Driving Training and Research (IDTRs)/Driver Training Institutes (DTIs) for issuing of permanent driving licences.
11. Compulsory training before issuance of permanent driving licence for commercial vehicles.
12. Accreditation of Inspection and Certification centres to provide objective fitness certificate of vehicles by RTOs and developing their audit mechanism.

(c) and (d) As per recommendations of the National Road Safety Council, States are to set up a Road Safety Fund by pooling 50 per cent of the penalties collected towards traffic violations.

Migrant Labour working Abroad

*303. SHRI RAMA CHANDRA KHUNTIA : Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state :

- (a) the total number of migrant labour, including professionals, working